

¹[SCHEDULE AA

1. The Charitable and Religious Trusts Act, 1920 (XIV OF 1920), in its application to the areas of the State other than the area comprised in the pre-Reorganisation State of Bombay.
2. The Savantwadi Devasthan Act, 1932.
3. The (Hyderabad) Endowment Regulation, 1349, Fasli.
4. The Madhya Pradesh Public Trusts Act, 1951 (M. P. Act XXX of 1951).]

¹ This Schedule was inserted by Bom. 6 of 1960, s. 41.